

**Central Administrative Tribunal, Allahabad
Bench, Allahabad**

ORIGINAL APPLICATION NO.330/01393/2013

This the 20th day of January, 2020

**Hon'ble Mr. Justice Bharat Bhushan, Member (J)
Hon'ble Mr. Devendra Chaudhary, Member (A)**

Prashant Kumar son of Sri Madan Kumar Singh resident of village and post Sain Via Cantt Muzaffar Nagar, District- Muzaffar Nagar (State of Bihar).
.....Applicant

By Advocate -None

V E R S U S

1. Union of India through Secretary, Ministry of Civil Supplies, Govt. of India, new Delhi and others.

Respondents

By Advocate : Sri Shiv Mangal for Ms. Shikha Dixit

ORDER

Hon'ble Mr. Justice Bharat Bhushan, Member (J)

List revised. None present for the Parties.

2. Sri Shiv Mangal proxy for Ms. Shikha Dixit advocate for respondents is present

3. Today, neither the applicant nor his counsel is present to pursue his case. On the earlier occasions, i.e. on 19.2.2019, 6.12.2019 and on 16.8.2018, nobody was present to pursue the case of applicant. It appears that applicant is no more interested to pursue his case.

4. Accordingly, O.A. is dismissed in default and for non-prosecution. No order as to costs.

**(Devendra Chaudhary) Justice Bharat Bhushan
Member (A) Member (J)**
HLS/-

